

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 406
TO BE ANSWERED ON 02.02.2026**

NATIONAL SOCIAL SECURITY FUND FOR GIG AND PLATFORM WORKERS

406. MS IQRA CHAUDHARY:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)the details of the present status of the proposed National Social Security Fund for gig and platform workers, the total cess collected from platform aggregators during 2025-26 and the intended utilisation of the said funds;**
- (b)whether the Government proposes to introduce procedural safeguards including a right to explanation or appeal against algorithm-driven actions such as account suspension, rating penalties or deactivation of gig workers and if so, the details thereof;**
- (c)the details of the reasons for excluding gig and delivery workers who do not meet minimum engagement thresholds from accidental death or insurance coverage under the draft social security rules; and**
- (d)the details of the grievance redressal mechanisms being established at the district and State levels in the country to address disputes between gig workers and platform companies, State/UT-wise, especially in Uttar Pradesh?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SUSHRI SHOBHA KARANDLAJE)**

- (a) to (d): For the first time the definition of 'gig workers' and 'platform workers' and provisions related to the same have been provided in the Code on Social Security, 2020 which has come into force on 21.11.2025.**

The Code provides for framing of suitable welfare schemes for gig workers and platform workers on matters relating to life and disability cover, health and maternity benefits, old age protection, etc. The Code provides for setting up a Social Security Fund to finance these welfare schemes.

The Ministry has notified draft Code on Social Security (Central) Rules, 2025 on 30.12.2025 which also include eligibility criteria in terms of their engagement with single or multiple aggregators and establishment and administration of the Social Security Fund, for inviting objections and suggestions from the stakeholders before finalization.

The code has provisions for setting up a toll-free call centre, or helpline or facilitation centres for unorganised, gig, and platform workers by the appropriate Government. These facilities will disseminate information on available social security schemes, facilitate filing, processing and forwarding of application forms for registration, assist to obtain registration and facilitate the enrolment of the registered unorganized workers, gig workers and platform workers in the social security schemes.
